

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 867 of 1993

Kanhiya Lal Applicant

Versus

Union of India and others Respondents

Hon'ble Mr. Maharaj Din, Member (Judicial)

Hon'ble Mr. V.K. Seth, Member (Administrative)

(By Hon'ble Mr. Maharaj Din, J.M.)

This is an application under section 19 of the Administrative Tribunals Act, 1985 seeking reliefs that the direction be issued to the respondents to finalise the disciplinary proceedings against the applicant.

2. The applicant was posted as Head clerk under the Assistant Engineer Northern Railway, Etawah. He was involved in a criminal case about missing of the government records. The departmental proceedings besides the criminal proceedings were initiated against the applicant in the year 1988. The applicant has stated that the criminal proceedings in this case are dropped, which find support the letter (Annexure-A) addressed to Enquiry Officer S.S.P. Mainpuri. In this letter, it is stated that on investigation the report lodged on 23.1.1988 against the applicant was found baseless. As such, the criminal proceedings were dropped against the applicant.

3. The departmental enquiry was set up on 21.4.1988 and the enquiry officer was appointed to enquire into the matter. The enquiry has not been concluded even after a lapse of five years and undue delay is being caused in the proceedings. The applicant is awaiting for his further

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promotion, which has not been considered due to pending departmental enquiry.

4. Considering these facts, we on the request of learned counsel for the applicant dispose of the application at admission stage with the directions to the respondents to complete the disciplinary proceedings within a period of three months from the date of communication of this order. There will be no order as to costs.

W. S.
Member (A).

28-5-93
Member (J)

Allahabad Dated: 28.5.1993.

(RKA)